

DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No: 309/20
PS New Ashok Nagar
State Vs Kiran Pal Singh & Omwati
03.09.2020

Present: Ld. substitute APP for the State.
IO SI Abodh Sharma in person.

The IO has moved an application for issuing process u/s 82 Cr.P.C against the accused Kiran Pal and Omwati. The NBWs have remained unexecuted. Report perused.

I have reason to believe that the accused are concealing themselves to avoid the process of law.

Issue proclamation u/s 82 Cr.PC against the accused persons to be executed as per law, returnable for NDOH. The process server shall also appear in person on NDOH for recording of his statement.

The process be also published in a National newspaper of Hindi language and English language respectively.

The process shall be returnable for 20.10.2020.

Copy dasti.

(DINESH KUMAR)
ACMM (EAST)/KKD/03.09.2020
Addl. Chief Metropolitan Magistrate
Distt.Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No: 36/19
PS Preet Vihar
State Vs Zaved
03.09.2020**

Present: Ld. substitute APP for the State.

IO SI Abodh Sharma in person.

The IO has moved an application for issuing process u/s 82 Cr.P.C against the accused Zaved. The NBWs have remained unexecuted. Report perused.

I have reason to believe that the accused is concealing himself to avoid the process of law.

Issue proclamation u/s 82 Cr.PC against the accused to be executed as per law, returnable for NDOH. The process server shall also appear in person on NDOH for recording of his statement.

The process be also published in a National newspaper of Hindi language and English language respectively.

The process shall be returnable for 20.10.2020.

Copy dasti.

(DINESH KUMAR)
ACMM (EAST) KKD Delhi-110092
Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 94/19
PS Preet Vihar
State Vs Irshad @ Bhura
03.09.2020

Present: Ld. substitute APP for the State.
IO SI Abodh Sharma in person.

The IO has moved an application for issuing process u/s 82 Cr.P.C against the accused Irshad @ Bhura. The NBWs have remained unexecuted. Report perused.

I have reason to believe that the accused is concealing himself to avoid the process of law.

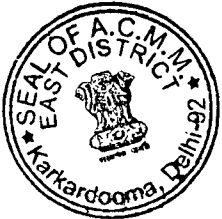
Issue proclamation u/s 82 Cr.PC against the accused to be executed as per law, returnable for NDOH. The process server shall also appear in person on NDOH for recording of his statement.

The process be also published in a National newspaper of Hindi language and English language respectively.

The process shall be returnable for 20.10.2020.

Copy dasti.

(DINESH KUMAR)
Addl. Chief Metropolitan Magistrate
(East Distt.)
Distt. Courts Complex, Karkardooma
DELHI-110092
03.09.2020



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 440/2018

PS New Ashok Nagar

State Vs Vipin Kumar S/o Sh. Karan Pal

03.09.2020

Application for releasing the FDR moved by applicant Sh. Sachin Kumar.

It has been taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Ld. Substitute APP for the state.

Sh. C.S. Tyagi, ld. Counsel for applicant.

Ld. Counsel submits that he had stood surety of accused Vipin Kumar and deposited an FDR at the time of furnishing surety bond. The accused was granted interim bail and after completion of period of interim bail, he had surrendered before the Jail Superintendent. Therefore the present application has been moved for releasing the original FDR furnished by the applicant as abovesaid.

Reply was called from the Jail Superintendent. The reply is received. It is mentioned in the reply that UTP Vipin Kumar was released on 11.06.2020 in compliance of the release order received from the Court of Sh. Harun Pratap, Ld. MM East. He had surrendered in the jail on 16.07.2020.

As the accused has already surrendered as above-



mentioned, the surety bond stands cancelled. Surety stands discharged. Original document/FDR, if any, be released to the rightful claimant as per rules after cancelling the endorsement if any.

Proceedings be tagged with the challan as and when filed by the IO.

Copy be given dasti to the ld. Counsel for applicant.

(DINESH KUMAR)

ACMM (EAST)/KKD/03.09.2020

Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East District)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 376/2014
PS New Ashok Nagar
State Vs Mayank Sharma
03.09.2020

An application for directions to call status report from PS New Ashok Nagar in the above-mentioned FIR.

The application is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.
Sh. Lalit Mohan, Id. Counsel for applicant with applicant Mayank Sharma.

One reply is received from SI Rekha Chauhan. It has been stated in the reply that in the above-mentioned FIR accused persons were arrested on 02.04.2015 and after completion of investigation, charge-sheet was filed in the Court on 13.01.2015 by SI Vipin and the case is pending trial in the Court.

No record of the present case is found on the server. The Ahlmad has also submitted that he has checked the entire records and he has not found any entry of receiving of the charge-sheet in the above-mentioned FIR. It is also noteworthy that in the reply the IO has stated that the challan was filed on 13.01.2015, however the accused were arrested on 02.04.2015 which legally does not appear correct.

Issue notice to SI Vipin and SI Rekha Chauhan to appear before the Court on 19.09.2020. Matter shall be taken up through physical hearing.

Copy of this order be given dasti to the applicant.



(Signature)
(DINESH KUMAR) Date
ACMM, Chief Metropolitan Magistrate
Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092
03.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 235/2020

PS New Ashok Nagar

State Vs Ankit Kumar and Anr

03.09.2020

An application for calling status report from the IO and for disposal of the case is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.
Sh. S.P. Paul, ld. Counsel for accused/ applicant.

IO has filed the reply. It is stated in the reply that charge-sheet has already been filed in the present case.

Application be put up on 19.09.2020 with case file.



(DINESH KUMAR)
ACMM (EAST) / KKD
Distt. Courts Complex, Karkardooma
DELHI-110092
03.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 248/2020
PS New Ashok Nagar
State Vs Rahul
U/s 379/356/411 IPC
03.09.2020

A bail application under Section 437 Cr.P.C. is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR. /East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.
Sh. Y.K. Gautam, ld. Counsel for accused/ applicant.
Reply is received from the IO.

Accused is stated to be in JC since 03.06.2020.

Submissions on bail application heard. Reply of IO perused.

The accused is shown to be in custody for the last more than three months. The charge-sheet has already been filed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -




1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy of this order be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Id. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.


(DINESH KUMAR)
AQM/CHE/MS/19/RIED/03.09.2020
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

e-FIR NO. 008648/2020

PS Gazipur

State Vs. Unknown

03.09.2020

Application for calling status report moved by the applicant Sh. Ankit.

The present application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. Substitute APP for the State.

Sh. Ram Kumar Sharma, ld. Counsel for the applicant.

~~The present application has been moved by the~~
applicant who is registered owner of the Vehicle motor cycle having registration number DL 7-SCA-9817. It has been stated that the present e-FIR was registered on his complaint after said vehicle of the applicant was stolen. The vehicle could not be recovered. Therefore an untrace report was filed by the IO which was accepted by this Court. The order accepting the untrace report by the Court has already been received by the applicant.

It is submitted by the Ld. Counsel for the applicant



that in the untrace report the engine number of the stolen vehicle is mentioned as 80244 which is not correct. It is argued by the Ld. Counsel that the correct engine number of the stolen vehicle is 30244. Hence it is prayed that the engine number may be corrected in the untrace report.

In these circumstances, IO is directed to conduct an inquiry to find out the correct engine number of the stolen vehicle and to submit a report of correct engine number of the vehicle in question. IO shall also submit as to how the wrong engine number i.e. 80244 was mentioned in the untrace report which is available on the server and MVT Delhi.

Report be filed by the IO on 23.09.2020. IO shall join the proceedings through VC.

Copy of this order be sent to the IO for compliance.

Order be also uploaded on server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

(DINESH KUMAR)
ACMM (EAST)/KKD/03.09.2020

Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR NO. 113/2020
PS New Ashok Nagar
State Vs. Vivek @ Vipin
03.09.2020

The present application for status report from the Jail Superintendent regarding non release of the accused from custody has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. Substitute APP for the State.
Sh. Sachin Kaushik, Id. LAC for the
applicant/accused.

Report is received from Jail Superintendent concerned. It is mentioned in the report that the accused has already been released on 11.06.2020 on interim bail for 45 days by the order of Ms. Aakansha Vyas, Ld. MM East.

The present application is disposed of accordingly.

Proceedings be tagged with the challan as and filed
by the IO.



Sg
(DINESH KUMAR)
ACMM (EAST) KKD/03-09-2020
Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092

DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

e-FIR NO. 321/2020

PS New Ashok Nagar

State Vs. Rajan

03.09.2020

The present application or status report from the Jail Superintendent regarding non release of the accused has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. Substitute APP for the State.

Sh. Sachin Kaushik, ld. LAC for the
applicant/accused.

Reply is received from Jail Superintendent concerned. It is mentioned in the reply that accused is on bail in the said case however he is in JC in case FIR NO. 569/2019 PS New Ashok Nagar, U/s 394/397/411/34 IPC & 25 Arms Act.

Copy supplied.

The present application is disposed of accordingly.

Proceedings be tagged with the challan as and filed by the IO.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

(DINESH KUMAR)
ACMM (EAST)/KKD/03.09.2020

Addl. Chief Metropolitan Magistrate
Distt.Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 42203/2019
PS New Ashok Nagar
State Vs Unknown
03.09.2020

Application for releasing vehicle bearing Registration No. DL 8 SBB 1575 on superdari moved by the applicant Sh. Georg Wills.

It is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.

Applicant in person.

The applicant submits that inadvertently in the application the registration number of the vehicle is mentioned as DL 8BB 1575 instead of correct registration number DL 8SBB 1575.

Reply is received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during



trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be given dasti and order be uploaded on the server.



(DINESH KUMAR)

ACMM (EAST) / KMD/03/09/2020
Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 104/2020
PS Crime Branch
State through Praveen Jain
03.09.2020

Application for releasing 1 KG gold on superdari moved by the applicant Sh. Praveen Jain.

It is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.
Sh. Mahee Arora, ld. Counsel for applicant with applicant.
IO SI Ashish Sharma is present. He has filed the reply.
Submission heard. Reply perused.

The present FIR was registered on a complaint of Praveen Kumar and Piyush Jain after they had made a complaint of armed robbery. It was stated by them that gold bars weighing 4.503 Kilograms and Rs.14,00,000/- lacs cash had been robbed. The police conducted investigation. Total 13 accused are shown to have been arrested and at the instance of accused persons, 3 gold bars and 45 lacs rupees are stated to have been recovered. In the reply the IO has further stated that the TIP proceedings of the recovered three gold bars had been conducted and the gold bars have been identified by the victims Praveen Jain and his son Piyush Jain. The IO does not require those gold bars for the purpose of investigation.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the gold bar belonging to the applicant be



released to the applicant on superdari. The superdar/applicant shall furnish an indemnity bond to indemnify equal to the amount of the price of 1 Kilogram of gold at the time when such an order, if any, is passed by the Court. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of gold and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchnama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the ownership of the gold which are found genuine during investigation be also released to the rightful claimant. Application is disposed of accordingly.

Copy be given dasti and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.


(DINESH KUMAR)

ACMM (EAST)/KKD/03.09.2020

Addl. Chief Metropolitan Magistrate

Dist.Courts Complex, Karkardooma

DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 104/2020
PS Crime Branch
State through Piyush Jain
03.09.2020

Application for releasing 2 KGs gold on superdari moved by the applicant Sh. Piyush Jain.

It is taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present: Ld. Substitute APP for the State.
Sh. Mahee Arora, ld. Counsel for applicant with applicant.
IO SI Ashish Sharma is present. He has filed the reply.
Submission heard. Reply perused.

The present FIR was registered on a complaint of Praveen Kumar and Piyush Jain after they had made a complaint of armed robbery. It was stated by them that gold bars weighing 4.503 Kilograms and Rs.14,00,000/- lacs cash had been robbed. The police conducted investigation. Total 13 accused are shown to have been arrested and at the instance of accused persons, 3 gold bars and 45 lacs rupees are stated to have been recovered. In the reply the IO has further stated that the TIP proceedings of the recovered three gold bars had been conducted and the gold bars have been identified by the victims Praveen Jain and his son Piyush Jain. The IO does not require those gold bars for the purpose of investigation.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl.



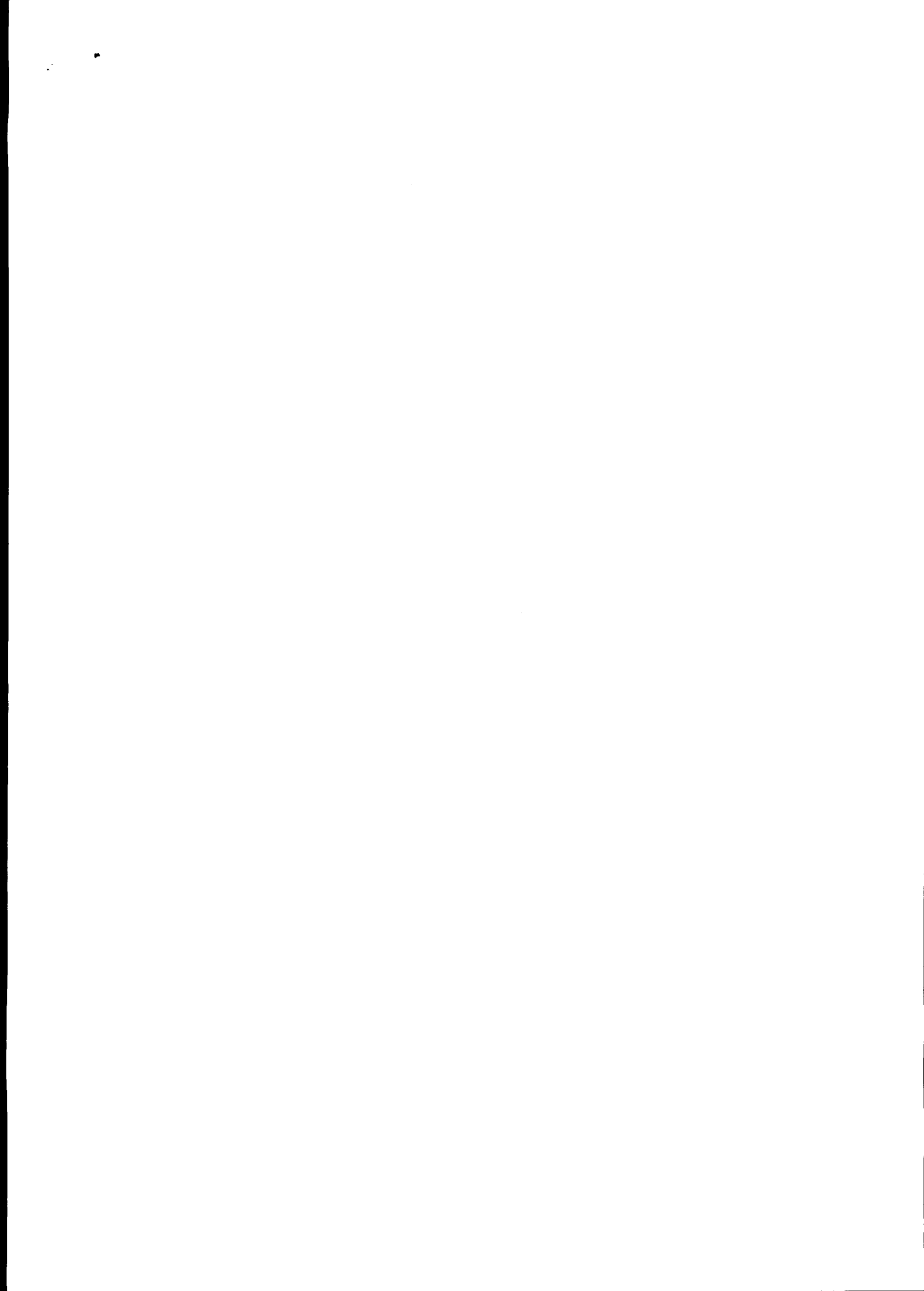
M.A. No. 16055/2013, the gold bars belonging to the applicant be released to the applicant on superdari. The superdar/applicant shall furnish an indemnity bond to indemnify equal to the amount of the price of 2 Kilograms of gold at the time when such an order, if any, is passed by the Court. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of gold and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the ownership of the gold which are found genuine during investigation be also released to the rightful claimant. Application is disposed of accordingly.

Copy be given dasti and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.



(DINESH KUMAR)
ACMM (ASST) / KKD / 03.09.2020
Additional Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

CC No: 1958/2020
Priyanka Goel Vs. Tarun Goel & Ors
02.09.2020

The file is received from the Court of Ms. Ritu Singh, Ld. MM Mahilla Court-02, East KKD, Delhi.

Present : None.

Order dated 29.08.2020 passed by Ms. Ritu Singh, Ld. MM perused. Alongwith the photocopy of the file, original file is also received. The matter is related to PS Shakarpur and the Court of MM (Mahilla Court-01) has the jurisdiction. Therefore, the present matter is assigned to the Court of Ms. Harshita Mishra, Ld. MM Mahilla Court-01 for deciding the matter as per law.

File be sent to the Court of Ld. MM Mahilla Court immediately.

The complainant shall appear before ld. MM on 03.09.2020.

(DINESH KUMAR)
ACMM (EAST)/KKD/02.09.2020

Addl. Chief Metropolitan Magistrate
Distt.Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR NO. 260/2020
PS Preet Vihar
State Vs. Unknown**

02.09.2020

The present matter has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Sh. Arun Kumar Mavi, Ld. Substitute APP for the State.

None for the applicant.

None has appeared on behalf of the applicant despite repeated calls. Hence the present application is dismissed and disposed of according.

Proceedings be tagged with the challan and as and when filed by the IO.

(DINESH KUMAR)
ACMM (EAST)/KKD/02.09.2020
Addl. Chief Metropolitan Magistrate
Distt.Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 178/2017
PS EOW
State Vs Anil Mittal
U/s 406/409/420/120-B IPC
02.09.2020

Application for surrender u/s 267 Cr.P.C. has been taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Sh. Arun Mavi, Ld. Substitute APP for the state.
Sh. Aditya Jain, ld. Counsel for the applicant/accused.
Accused is stated to be in Lucknow Jail.
Reply was called from the Jail Superintendent concerned.
However no reply has been received till 2.20 pm.

Issue notice to the Jail superintendent concerned to explain why the reply was not filed as directed vide order dated 28.08.2020. In the meantime the Jail Superintendent is also directed to file reply to the application of the accused on 05.09.2020.

Copy of this order be sent to Jail Superintendent concerned for necessary compliance.

(DINESH KUMAR)
ACMM (EAST)/KKD/02.09.2020

Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092



DINESH KUMAR
Addl. Chief Metropolitan Magistrate
(East Distt.)
Court No. 27, Ground Floor
Karkardooma Courts, Delhi.

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Vivek @ Vipin

FIR no. 113/2020

PS New Ashok Nagar

02.09.2020

Application has been taken up through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Sh. Arun Kr. Mavi, Ld. APP for the State.

Sh. Sachin kaushik, ld. Counsel for the
applicant/accused.

Report not received from the Jail Superintendent.

Issue notice to the Jail Superintendent concerned to explain why the report was not filed within time. In the meantime, jail Superintendent shall also file report on the application as to why the accused is not released despite furnishing surety bond as mentioned in the application.

Be listed for reply/report and F/P on
03.09.2020.

Copy of this order be sent to the Jail
Superintendent concerned for necessary compliance.



(DINESH KUMAR)
ACMM (EAST) / KKD / 02.09.2020
Addl. Chief Metropolitan Magistrate
Distt. Courts Complex, Karkardooma
DELHI-110092